

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2821  
ANSWERED ON:07.02.2014  
IRREGULARITIES IN OMCS  
Reddy Shri Modugula Venugopala

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) the number of cases of irregularities/ malpractices detected/noticed during the course of investigation and inquiries on complaints received in respect of working of the Oil Marketing Companies (OMCs) during each of the last three years and the current year, OMC-wise;
- (b) the number of irregularities/ malpractices established during above said period and the number of persons penalized in such cases, OMCs and case-wise;
- (c) the number of cases pending as on date on which action has not been taken so far; and
- (d) the fresh steps taken/being taken by the Government to check irregularities/ malpractices at the retail outlets of various OMCs?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

(a) : Public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC) and Bharat Petroleum Corporation Limited (BPC) have detected / noticed 17827 cases of irregularities/ malpractices during the course of investigation and inquiries on complaints received in respect of working of the Oil Marketing Companies (OMCs) during each of the last three years and the current year (April-December,2013) OMC-wise are given below:

Year	IOC	BPC	HPC	
2010-11	1117	2237	1159	
2011-12	1508	1799	1156	
2012-13	1877	1486	1253	
2013-14 (Apr-Dec)	1331	1715	1189	
Total	5833	7237	4757	

- (b) 103 number of irregularities/ malpractices established by OMCs during above said period and action has been taken as per provision of marketing discipline guidelines. The case wise details are available with Director (Marketing) of OMCs.
- (c) OMCs have reported that as on date 3 cases are pending on which action has not been taken so far.
- (d) fresh steps taken / being taken by the Government of check irregularities/ malpractices at the retail outlets of various OMCs are as follows:
- i) Inspection by the concerned oil company officials.
  - ii) Inspection by Mobile Labs.
  - iii) Inspections by Government Authority.
  - iv) Monitoring of movement of MS/HSD tank truck through Global Positioning System (GPS).
  - v) Automation of ROs selling more than 200 KL per month.
  - vi) Third Party Certification of ROs selling more than 100 KL per month.